

ITEM NO.53 Court 1 (Video Conferencing) SECTION II-B

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s).759/2022

(Arising out of impugned final judgment and order dated 24-01-2022 in CRM-M No.54698/2021 passed by the High Court of Punjab & Haryana at Chandigarh)

BIKRAM SINGH MAJITHIA Petitioner(s)

VERSUS

THE STATE OF PUNJAB Respondent(s)

(FOR ADMISSION and I.R. and IA No.13376/2022-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.13378/2022-PERMISSION TO FILE LENGTHY LIST OF DATES and IA No.13502/2022-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 31-01-2022 This petition was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE A.S. BOPANNA
HON'BLE MS. JUSTICE HIMA KOHLI

For Petitioner(s) Mr. Mukul Rohatgi, Sr.Adv.
Mr. R.S. Cheema, Sr.Adv.
Mr. D.S. Sobti, Adv.
Ms. Nandini Gore, Adv.
Mr. Sandeep Kapur, Adv.
Mr. Arshdeep Singh Cheema, Adv.
Mr. Nihil Rohatgi, Adv.
Ms. Misha Rohatgi Mohta, Adv.
Mr. Virinder Pal Singh Sandhu, Adv.
Ms. Sonia Nigam, Adv.
Ms. Tahira Karanjawala, Adv.
Ms. Neha Khandelwal, Adv.
Mr. Arjun Sharma, Adv.
Ms. Apoorva Pandey, Adv.
Mr. Abhimanshu Dhyani, Adv.
Mr. Sahil Modi, Adv.
For M/S. Karanjawala & Co., AOR

For Respondent(s) Mr. P. Chidambaram, Sr.Adv.
Mr. D.S. Patwalia, AG
Mr. Sehaj Bir Singh, DAG
Mrs. Jaspreet Gogia, Adv.

UPON hearing the counsel the Court made the following

O R D E R

The Court is convened through Video Conferencing.

Having heard Mr. Mukul Rohatgi, learned senior counsel appearing on behalf of the petitioner as also Mr. P. Chidambaram, learned senior counsel appearing on behalf of the respondent - State, we see no reason to interfere with the impugned order passed by the High Court dismissing the anticipatory bail application preferred by the petitioner herein.

However, taking into consideration the totality of facts and circumstances of the instant case, we direct the respondent - State not to arrest the petitioner till 23.02.2022. The petitioner is permitted to surrender before the concerned trial court on 24.02.2022 and apply for regular bail.

If the petitioner surrenders before the concerned trial court on the date mentioned above and applies for regular bail, the same shall be considered and disposed of on its own merits and in accordance with law, expeditiously.

The special leave petition stands disposed of accordingly.

As a sequel to the above, pending interlocutory applications also stand disposed of.

(SATISH KUMAR YADAV)
DEPUTY REGISTRAR

(R.S. NARAYANAN)
COURT MASTER (NSH)